

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./I.A./B.A. No..... 505 1996

Mukunda Deher..... Applicant(s)

V.W.M. by M/s. S. S. S. Respondent(s)

Sr. No.	Date	Order with Signature
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16.7.96

REGISTER

B. S. S. 16.7.96
Registrar

1. P.O. for No 505/96
has been filed.
By 16/7/96.

1. 18.7.96

Adjourned to 19.7.1996 at the request
of petitioner's counsel.

Harasimha,
MEMBER (ADMINISTRATIVE)

2. 19.7.96

Heard Shri R.K. Pattnaik, learned
counsel for the applicant. He challenges the
order No. 55/96 passed by the Senior D.P.O.,
South Eastern Railway, Khurda Road on
19.1.1996.

for Regn. pl.
By 16/7/96.
16/7/96
SO (S)

Registration (on leave)

DR. T. C.
By 16/7/96

I have heard the learned counsel
for the applicant. Prima facie, there is
no merit in this application even for
admission. However, the counsel submits that
there is a representation against the order
of transfer to the Senior Divisional
Engineer, Khurda Road dated 28.6.96. In the
representation, there is no mention of the
authorities to whom the representation has
been submitted. However, at para 4(h) of the
petition, there is a mention of this
authority. I take it then that this representation

Ref Admin &
STAY pl.

16/7/96.

Bench

2
9 (A)

Serial No. of Order	Date of Order	Order with Signature
		<p>is pending before the Senior Divisional Engineer and the said Senior Divisional Engineer is not made as Respondent in this petition. Application is dismissed in limine.</p>
later on ..		<p>The learned counsel for the applicant Shri R.K.Pattnaik, learned counsel for the applicant wants to withdraw the application. Permission is granted. Petition is dismissed as withdrawn.</p> <p><i>Manaswini</i> Member (Admn.)</p> <p>Order No. 2, Dt. 17.7.96</p> <p>A copy of Order may be granted to both the counsels and to get it cell. O.P. by Regd Post/ A.R.</p> <p><i>Abd</i> 26/7/96 <i>Minh</i> 26.07.96 S.D.C.D</p>